- (b) if so, what amount of funds have been made available for the same; and
- (c) whether there is a time-bound programme to improve the services for the subscribers?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA): (a) No, Sir. There is no such directive recently from the Cabinet Committee on Industrial structure to the Department.

- (b) Question does not arise.
- (c) An upgradition programme lo improve she telephone services in the 4 cities has been prepared by the department. This programme to be implemented over three years period forms a part of the Seventh Five Year Plan of department, which is still under consideration in the Planning Commission.

Draft Electoral rolis for Assam

730. SHRI JASWANT SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government have received information from the Chief Election Commissioner about the progress of enumeration work recently undertaken in Assam;
- (b) whether the Government of India have been consulted in the matter and are being consulted during the progress of the work; and
- (c) by when the draft electoral rolls will be ready for publication?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) to (c) Under the Constitution, the responsibility to prepare electoral rolls vests in the Election Commission. The Commission have informed that the instensive revision of electoral rolls in Assam with reference to 1-1-1985 as the qualifying date is in progress at present. The process of revi-

sion started with, house-to-house euiiiaev* tion from 19.11.1984 and the enumeration work was completed on 31.12.1984. The preparation of draft rolls on the basis of the entries made in the enumeration books followed by such enquiries as are necessary is in progress. A copy of the Press Note dated 19-11-1985 issued by the Commission is attached. It would 'ne seen that the process if publication of commenced this week.

ELECTION COMMISSION OF INDIA PRESS NOTE

In pursuance of the assurance given to the Supreme Court of India, the Election Commission ordered intensive revision of electoral rolls for all assembly constituencies in the State of Assam with 1st January, 1985 as the qualifying date.

During house-to-house enumeration carried out between 19th November to 31st December 1984 the names of adult who are of 21 years or more as on 1st January, 1985 have been noted in the electoral cards. After verification of the names entered in the enumeration csrds, the Electoral Registration Officers are required to prepare the draft electoral rells for each assembly constituency. As and when the draft rolls are ready, the Electoral Registration Officer will publish the draft rolis for each constituency. The publication of draft rolls of all the constituencies may be spread over different dates. The process of publication of draft rolls in respect of some constituencies is commencing from this week

The draft rolls will be exhibited for public scrutiny the offices at the Electoral Registration Offcers Assistant Electoral Registration Officers, polling stations concerned in contstituency and other public places as may be decided by the Electoral Registration Officers. The members of the public are requested to -crutim'se the rolls and if necessary, file claims or objections for inclusion of the names of e'igible persons of for deletioa of ineligible names included in the draft rolls as the case may be

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The claim applications for inclusion of names which should he in the prescribed Form 6 can be filed in person by the c aimant. No person is allowed to collect such claim applications and file them in bulk. However, on-; member of the family may fill the claim application of all eligible members of the entire family. Even in such cases the applications shall be in separate froms for each claimant and he will be issued with only one receipt for all such applications.

The members of the public, political parties and other organisations concerned in Assam are requested to cooperate with, the election authorities, to follow closely the programme of draft publication and to utilise the period given for filling claim:, and objections so as to make the electoral rolls up-to-date and free from defect.

Production and Demand for Telecommunication Equipment

- 731. PROF. B. RAMACHANDRA RAO: Will the Minister of COMMUNICATIONS be pleased to state
- (a) what is the gap between the production and the demand for telecommunication equipment including telephone instruments;
- (b) what action ha-; been taken to 'nvolve the private sector in the production of Telecommunication equipment;
- (c) whether Government propose to permit private sector industry to produce telecommunication equipment with foreign collaboration under the new policy guidelines; and
- (d) if not. what are the guidelines for foreign collaboration in the private sector?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA): (a) the gap between production and demand for switching equipment including telephone instruments during 1980—83 is 1,35 million telephone lines.

(b) Measures have been initiated to encounife growth of telecommunication

- iidustry in the country through relaxation. of policy from 100 per cent public socavr manufacture, to secure cooperation at' private sector in the manufacture of tdtscommuiication equipmet. As per the statement made in Parliament by Deputy Minister Electronics on 23rd March., 1984 the Government have decided that-
- (i) The cooperation of private eater-prise may be secured in the mamrfacSBr-t; of switching transmission eqtiipneiA communication sector with at leas 51 pet cent share being held, by Central /State Governments and max-mum of 49 per cent being held by aW-private parties. This is already permis sible under the Industrial Policy Refutation, 1956
- (ii) The private sector may her permitted to take up the manufactuq, of telecommunication equipment for in-stallation at the subscribers' premms such as telephone instruments, PAJUK*, teleprinters, data communication eujija-met etc.
- It is anticipated that during the Seapafc Plan, private sector will play a significant role in contributing to production of fdkscommunication equipment. Letter of Sraert have already been issued to parties both la private and public sectors for a number of products in the field of teleconmaaai-cation.
- (c) and (d) The private sector indaaary will be permitted foreign collaboration for certain telecommunication products fanes' on merits. Technology may also be acquired by Government through centralised purchase in certain areas particuftatly in the field of switching and transarisriaa equipment.

Acceptance of black money by Manas Udyog against booking orders

- 732. SHRI M. KALYANASUNDARAM-Will the Minister of INDUSTKT AND COMPANY AFFAIRS be pfeasaS
- (a) whether any complaints have booa received against Marur; Udyog Limstal about its acceptance of black move deposits against booking orders.